GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION No. 2737

TO BE ANSWERED ON WEDNESDAY, 4^{TH} DECEMBER, 2019. Joint Custody of Children

2737. MS. LOCKET CHATTERJEE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any steps/ framed legislation to facilitate the joint custody of children in a divorced family;
- (b) if so, the details thereof; and
- (c) if not, the steps proposed to be taken in this direction?

ANSWER

MINISTER OF LAW & JUSTICE,

COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c) The 20th Law Commission of India in its 257th Report titled on "Reforms in Guardianship and Custody Laws in India" had, *inter alia*, recommended for amendments in the Guardians and Wards Act, 1890 (8 of 1890) and the Hindu Minority and Guardianship Act, 1956 (32 of 1956) so as to bring these statutes in tune with the modern social considerations. As the subject matter of the report relates to concurrent field subject, namely, Entry 5 of the Concurrent List of the Seventh Schedule to the Constitution, comments/views of the State Governments and Union territory Administrations are invited in the matter.